



2026:AHC:10435

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 43734 of 2025

Amerika

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayers :-

"a) issue a writ, order or direction in the nature of MANDAMUS directing to the respondent no. 2 and 3 both to remove the encroachment made by the respondent no. 4 over the Gata No. 294 (Banjar land) situated in Village Laxmipur Ekdanga, Tehsil Sadar, District Maharajganj under Section 67 (1) of U.P. Revenue Code, 2006 expeditiously, or within the period fixed by this Hon'ble Court for the same."

2. A preliminary objection has been raised by Sri Vijay Shankar Prasad, learned Additional Chief Standing Counsel that the present writ petition has been filed by the Pradhan of the Village but by a private counsel, which is not permissible in law hence same is not maintainable.

3. At this stage, a prayer has been made by counsel for the petitioner to dismiss present writ petition as not pressed with liberty to file fresh writ petition by the learned Standing Counsel representing the concerned Gram Sabha.

4. Prayer made is allowed.

5. The writ petition is dismissed with liberty as prayed.

January 16, 2026
Pramod Tripathi

(Prakash Padia,J.)